

Compensation paid to farmers from premium of crop insurance

†1995. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) the details of the total amount received from farmers as a premium of crop insurance from April, 2014 to December, 2017;

(b) whether compensation is paid to farmers from collected premium amount, if so, the details thereof, year-wise;

(c) whether some amount is still left after paying compensation from collected premium, if so, the details thereof;

(d) whether the left over amount is utilized for the interest of farmers; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIVPRATAP SHUKLA): (a) to (e) Premium from farmers alongwith Central and State Government share in premium subsidy is paid to the concerned insurance company for acceptance of risk and payment of claims as per provisions of crop insurance schemes. Besides, the Central and State Governments have also in the past contributed towards claims arising under erstwhile scheme of National Agricultural Insurance Scheme (NAIS). Insurance companies utilize the premium so received for settlement of claims apart from meeting administrative expenses for implementation of the scheme. Year-wise details of premium received by insurance companies and claims paid under various crop insurance schemes implemented during 2014-15 to 2016-17 are given in the Statement.

Statement

Year-wise details of premium received by insurance companies claims paid under various crop insurance schemes implemented during 2014-15 to 2016-17

(₹ in crore)

Year	Farmers' Premium	Premium Subsidy	Gross Premium	Total Claims Paid
2014-15	2707.16	2238.89	4946.05	7831.05
2015-16	3418.20	2187.30	5613.38	21428.59
2016-17	4383.31	17796.51	22180.28	12948.98*
TOTAL	10,508.67	22,222.70	32,739.71	42208.62

* Against approved claims of ₹ 14433.36 crore, an amount of ₹ 12948.98 crore has already been paid.

†Original notice of the question was received in Hindi.